

ITEM NO.48

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).36321/2017

(Arising out of impugned final judgment and order dated 26-04-2017 in WC No. 65782/2005 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH &amp; ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR &amp; ANR.

Respondent(s)

(WITH I.R. and IA No.121807/2017-CONDONATION OF DELAY IN FILING and IA No.121809/2017-EXEMPTION FROM FILING O.T.)

Date : 24-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)    Mr. Ajay Kumar Mishra, AAG UP  
                              Mr. Rajeev Kumar Dubey, Adv.  
                              Mr. Kamendra Mishra, Adv.  
                              Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

It is stated in the counter affidavit filed in the High Court that possession of the land was taken under Section 10(5) of the Urban Land (Ceiling and Regulation) Act and the land handed over to the Kanpur Development Authority.

An affidavit should be filed indicating whether any documents are available to show that physical possession was handed over to the Kanpur Development Authority and

what the Kanpur Development Authority has done with the land for last so many years.

The affidavit be filed within six weeks.

(SANJAY KUMAR-I)  
AR-CUM-PS

(KAILASH CHANDER)  
COURT MASTER